

HIGH COURT OF PUNJAB & HARYANA, CHANDIGARH

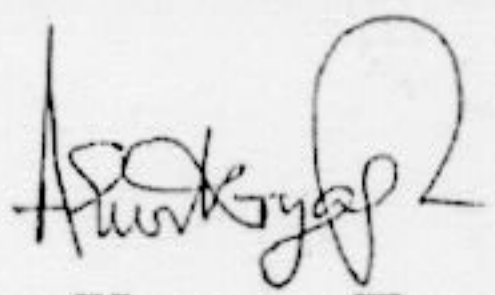
OFFICE ORDER

Dated: 10.4.2015

The Hon'ble Chief Justice of India, vide D.O. Letter No.CJI/CC/Comp/2014/1405 dated 03.10.2014, expressed concern towards the large number of complaints received in the High Court against the Subordinate Judiciary. The Hon'ble Chief Justice of India, has observed in the letter that some of the complaints may be genuine but majority of them are made at the behest of those having vested interest with a personal agenda and emphasized that uniform procedure for dealing with such complaints be devised. Keeping in view this objective, it has been considered necessary to issue the following guidelines :-

- i) The complaint making allegations against members of the Subordinate Judiciary in the States will not be entertained and no action will be taken thereon, unless it is accompanied by a duly sworn affidavit of the complainant and verifiable material to substantiate the allegations made therein;
- ii) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint will be duly ascertained and further steps thereon will be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court; and
- iii) If the above requirements are not complied with, the complaint will be filed/lodged without taking any steps thereon.

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE


(Arun Kumar Tyagi)
Registrar Vigilance